

granted to MSOs in other southern States. The list of MSOs who had been granted MSO permission in CAS notified areas of Chennai is given in Statement (*See below*). The CAS was replaced with Digital Addressable System (DAS) by amending the Cable Television Networks (Regulation) Act, 1995 in 2011.

Statement

The list of MSO's granted MSO permission in CAS notified areas of Chennai

Sl. No.	Name of the MSO	City of Operation (Notified Area)	Date of Application	Date of issue of License
1.	M/s. IndusInd Media and Communications Ltd. Mumbai	Delhi, Mumbai, Kolkata and Chennai	29.08.2006	No. 9/23/2006-BP&L dated 30.9.2006
2.	M/s. Hathway Cable and Datacom Pvt. Ltd., Mumbai- 400054	Delhi, Mumbai and Chennai	29.08.2006	No.9/51/2006-BP&L dated 30.9.2006
3.	M/s. Kal Cables Pvt. Ltd. Chennai	Chennai	30.08.2006	No. 9/34/2006-BP&L dated 30.09.2006
4.	Mr. Arasu Cable Corporation Pvt. Ltd.	Chennai	26.11.2007	No.9/32/2007-BP&L dated 02.04.2008
5.	M/s. JAK Communications, Chennai.	Chennai	20.02.2008	No. 9/03/2008-BP&L dated 05.08.2008

Digitisation of TV cables

3136. DR. CHANDAN MITRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the total number of TV sets digitized so far across the country;
- (b) whether Government proposes to get the remaining part of digitization of TV cables completed through the domestically manufactured set top boxes (STB) rather than depending on imported STBs, if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) In the first phase, four metro cities of Delhi, Mumbai, Kolkata and Chennai were to be digitized by 31st October, 2012. As per the data received from the multi-system operators, total number of STBs issued for installation by them in the four metro cities of Delhi, Mumbai, Kolkata and Chennai till 4.1.2013 were 84.89 lakhs.

In the second phase, 38 cities were to be digitized by 31st March, 2013. As per the data received from the multi-system operators, total number of STBs issued for installation by them in the 38 cities under Phase-II till 30.10.2013 were 218.22 lakhs.

(b) and (c) Government has always encouraged the domestic manufacturing sector to take advantage of the Cable TV Digitisation initiative. It is expected that the domestic industry will get a fillip as Department of Telecommunication has now confirmed that Set Top Boxes are a part of Telecommunications Network *vide* their letter No. 18-06/2014-IP dated 30.6.2014.

Proposal to license FM channels

3137. SHRIRANGASAYEE RAMAKRISHNA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is a proposal to license FM channels exclusively for promoting classical Carnatic and Hindustani music; and

(b) if not, whether the mandatory allotment of time slots for the above purpose could be considered for the existing FM channels?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) and (b) No Sir. However Prasar Bharati has informed that All India Radio (AIR) Bengaluru has "Amrutvarshini", channel on its DTH platform which is an exclusive classical music channel, that is also simulcast on FM. Besides, time slots on FM Gold are earmarked for Classical music.

Plans to introduce censorship and regulate certain programmes

3138. DR. V. MAITREYAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has any plans to introduce censorship and regulate certain programmes telecasted and published in Television media and social media, if so, the details thereof;

(b) the steps taken by Government to curb and stop the menace of uncensored TV programmes and its effects on common public and society; and

(c) whether Government has legal wherewithal to stop such malignant TV programmes ill-videos that go viral on social media networks affecting the society, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) to (c) All programmes telecast on private satellite TV channels are regulated under the Cable Television Networks (Regulation) Act, 1995 and Cable Television Network Rules, 1994 framed thereunder. The